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HIGH COURT OF MADHYA PRADESH IN THE AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE MANINDER S. BHATTI ON THE 4th OF AUGUST, 2025

WRIT PETITION No. 30342 of 2025

LAXMAN PRASAD KUSHWAHA

Versus

MADHYA PRADESH POORVA KSHETRA VIDYUT VITRAN CO. LTD. AND OTHERS

Appearance:

Shri Udaynand Pandey - Advocate for the petitioner.

Smt. Priyanka Mishra - Govt. Advocate for State.

ORDER

This petition has been filed by the petitioner being aggrieved by the order dated 22-07-2025 (Annexure-P/6) passed by the respondent No.2 by which the petitioner, who is working as an Assistant Engineer is being sought to be transferred from Sub Division, Nagod (O&M), District Satna to the Office of Superintending Engineer (O&M), Tikamgarh.

2. The counsel for the petitioner contends that the petitioner is victim of frequent transfer and this assertion is evident from a perusal of Annexures-P/1 to P/5. A perusal of the aforesaid documents reflects that right from 13-08-2020 the petitioner has been subjected to transfer on as many as 5 occasions and almost every year, the petitioner is being transferred. The impugned transfer order dated 22-07-2025 (Annexure-P/6) has been issued less than a period of eight months from the last shifting of the petitioner from Maihar to Nagod. Now, the petitioner is being transferred

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to a different District i.e. Tikamgarh.

3. The counsel for the State submits that the impugned order has been passed in view of the administrative exigency, however, the representation of the petitioner shall be dealt with in accordance with law.

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4. Taking into consideration the fact that the petitioner has already highlighted his grievance by submitting a representation before the competent authority. It would be conducive that the representation of the petitioner is dealt with by the respondent No.2.

5. In view of the aforesaid, without expressing any view on the merits of the case, the petition stands disposed of with direction to respondent No.2/Chief General Manager (HR & A), MPPKVV Co. Ltd., Rampur, Jabalpur to take a decision on the representation dated 25.07.2025 (Annexure P-7) submitted by the petitioner within a period of 30 days from today, by passing a well reasoned and speaking order in accordance with law.

6. For a period of 30 days or till the decision on the representation of the petitioners (whichever is earlier), the petitioner shall be permitted to continue at his present place of posting i.e. Sub Division, Nagod (O&M), District Satna.

(MANINDER S. BHATTI) JUDGE